

# **HIGH COURT OF ORISSA: CUTTACK**

## **Advertisement No. 01 of 2019**

1. Applications in prescribed format are invited from eligible candidates for direct recruitment from the Bar in the cadre of District Judge, for the year, 2019.
2. **THE LAST DATE FOR RECEIPT OF APPLICATION: - 13.05.2019**
3. **ELIGIBILITY:**

A candidate in order to be eligible for direct recruitment to the post of District Judge must:-

  - (a) Be a graduate in Law of a recognized University or an Institution recognized by the Government.
  - (b) Be having at least seven years of practice as an advocate on the **1<sup>st</sup> day of August, 2019**, and
  - (c) Not be below 35 years of age and above 45 years of age as on the **1<sup>st</sup> day of August, 2019**.
4. **DISQUALIFICATION FOR APPOINTMENT**

No person shall be eligible for appointment to the service.

  - (a) Unless he or she is a citizen of India.
  - (b) If he or she is dismissed from service by any High Court, Government or Statutory or Local Authority.
  - (c) If he or she has been convicted of an offence involving moral turpitude, or has been permanently debarred or disqualified by any High Court or the Union Public Service Commission or any State Public Service Commission from appearing in any examination or selection conducted by it.
  - (d) If he or she directly or indirectly influences the recruiting authority by any means for his or her candidature.
  - (e) If he is a man and has more than one wife living, and if a woman has more than one husband living or has married a man who has already another wife living.
  - (f) Unless he or she is able to speak, read and write Odia.
  - (g) Unless he or she has passed a test in Odia equivalent to Middle School Standard.
5. **SCALE OF PAY:-** Rs.51,550-1230-58,930-1380-63,070/- with usual D.A. and other allowances as admissible from time to time.
6. **NO. OF VACANCIES:** - **8 (EIGHT)**

(Contd.....P/2)

7. **PERIOD OF TRAINING & PROBATION**

*Every candidate recruited as District Judge by Direct Recruitment shall undergo a course of training under Rule-30-A and all these appointees shall be on probation under Rule-33 of O.S.J.S & O.J.S Rules 2007.*

8. **APPLICATION FEE**

Every application submitted directly to the High Court shall be accompanied by a Bank draft of Rs. 500/- drawn in favour of the **Registrar (Administration), Orissa High Court, Cuttack** payable at S.B.I. Cuttack (Main Branch). The fees paid in connection with the application will not be refunded in any case.

9. **CERTIFICATES / DOCUMENTS TO BE FURNISHED**

A candidate must submit self attested true copies of the following documents with his / her application.

- (1) Matriculation/ H.S.C.E. or equivalent Certificate in support of his / her age.
- (2) Bachelor's Degree in Law.
- (3) Certificate from the concerned District Judge / Judicial Officer in charge of the District Judge of the district, showing the period of his/her practice at Bar, issued within a period of **3 (three) months** prior to **13.05.2019** i.e. the last date of receipt of the application.
- (4) Four recent passport size photographs signed by him / her on its face.
- (5) Original Bank Draft amounting to Rs.500/-.
- (6) Character Certificates from two Gazetted Officers, issued within a period of **6 (Six) months** prior to **13.05.2019**, i.e., the last date of receipt of the application.
- (7) Two adequately stamped self-addressed envelopes for correspondence by Speed Post / Registered Post.
- (8) Certificate from the competent authority in proof of passing Odia of Middle School Standard.

10. **EXAMINATION:**

The Examination shall be conducted in accordance with the provisions of the Orissa Superior Judicial Service and Orissa Judicial Service Rules, 2007.

(1) There shall be a written examination consisting of two papers carrying 100 marks each having duration of two hours.

**PAPER-I**

Code of Civil Procedure -30 Marks, Personal Law-30 Marks. Transfer of Property Act, Specific Relief Act, Limitation Act, Law of Contract, Orissa Consolidation of Holdings and Prevention of Fragmentation of Land Act, O.E.A. Act, Orissa Land Reforms Act and Law of Motor Accident Claim-40 Marks.

**PAPER-II**

Code of Criminal Procedure- 30 Marks. Indian Penal Code -30 Marks. Indian Evidence Act- 30 Marks. N.D.P.S Act, Prevention of Food Adulteration Act, Prevention of Corruption Act, Essential Commodities Act, Environment Protection Act, Water (Prevention and Control of Pollution) Act & Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989-10 Marks.

(2) **Interview:** - Interview shall carry 30 marks.

*Candidates shall be called for interview in proportion of 1:10 provided that such candidates have obtained at least forty five percent marks in each of the written papers and fifty percent of marks in aggregate.*

*A candidate shall not be included in the merit list unless he / she secures a minimum of 40% of marks in the interview.*

11. **MEDICAL BOARD**


The selected candidates must be physically fit and shall be required to appear before the State Medical Board before final appointment.

12. **Note:-**

- (1) Envelope containing application must be inscribed "**District Judge Examination - 2019**"
- (2) No. T.A. will be allowed to the candidates.
- (3) At the time of interview / viva-voce test, the candidates are required to produce the Original Certificates, failing which they shall be debarred from the interview / viva-voce.
- (4) Canvassing in any form will be a disqualification.
- (5) Candidates must properly arrange and attach enclosures to their applications.

**N.B.:- Incomplete and/or defective applications and applications received after due date shall be summarily rejected. List of eligible applicants shall be published in the Court's Website / Notice Board.**

Date:- 26.04.2019  
Place:- Cuttack

  
Registrar (Administration)  
Orissa High Court, Cuttack

# F O R M A T

Affix recent  
Passport size  
Photograph

Application for the post of:-.....  
Advertisement No...../ Date-----

1. Name of the Applicant :  
(In Block Letters)
2. Father's / Husband's Name :
3. Permanent Address :
4. Present Address :
5. Nationality :
6. Religion :
7. Sex :
8. Date of Birth (As recorded in  
H.S.C.E. / Equivalent Examination)
9. Age as on **01.08.2019**. : Year Month Days
10. Educational Qualification :
11. Length of Bar Practice as on  
**01.08.2019**. :
12. Whether in practice at the Bar  
on the date of application. :
13. Mother Tongue :
14. Bank Draft : No.....Date.....

## DECLARATION

I hereby declare that all the statements made in this application are true, complete and correct to the best of my knowledge and belief. In the event of any information being found false or incorrect before or after the interview / viva- voce, action can be taken against me by the High Court.

Place:

Date:

**FULL SIGNATURE OF THE APPLICANT**